

10

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**Inv. P No. 2/2017 in TP No. 132/397-398/NCLT/AHM/2016 (New)  
C.P. No. 61/397-398/CLB/MB/2016 (Old)**



Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**


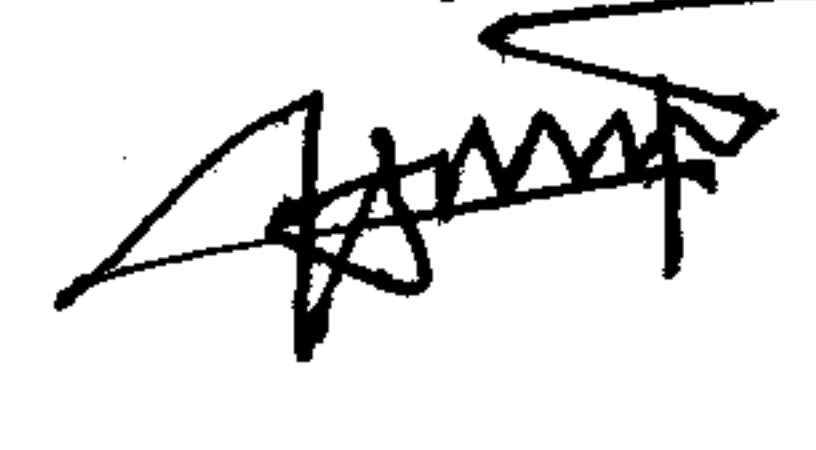
**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.11.2017**

Name of the Company: Veil Insurance Services Pvt. Ltd.  
V/s.  
Vadodara Stock Exchange Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
-------	------------------------	-------------	----------------	-----------

1.	S.S. ISRANI i/b S.D. ISRANI LAW CHAMBERS	ADV FOR ORIGINAL PETITIONER		
2.	<del>KARAN</del> PARITOSH CALLA	ADVOCATE FOR THE APPLICANT.		

	Rakesh Sharma	Adv. for Res. no. 1.		
	Harmish Shah	Adv. for Res no.		

**ORDER**

Learned Advocate Mr. Paritosh Calla present for Intervener. Learned Advocate Mr. SD Israni present for Original Petitioner. Learned Advocate Mr. Rakesh Sharma present for Respondent no. 1. Learned Advocate Mr. Harmish Shah present for Respondents no. 2 and 3.

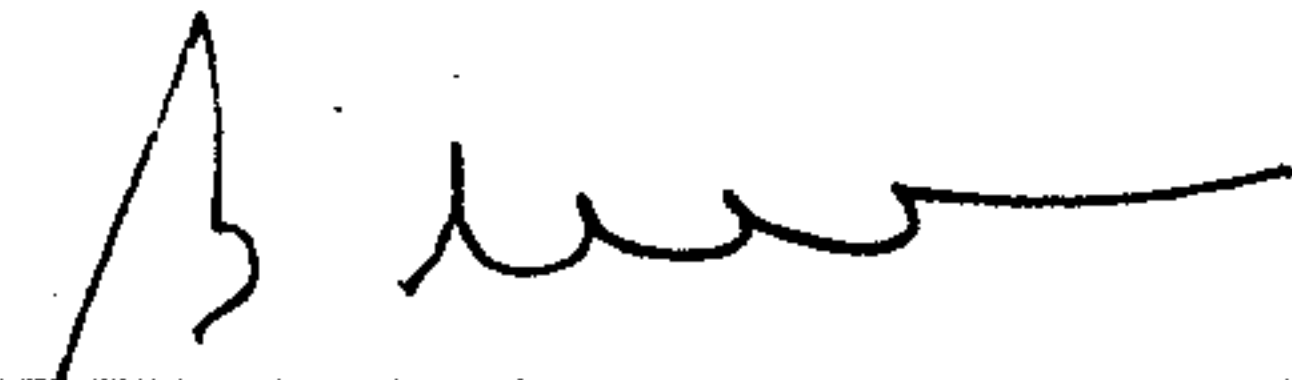
Learned Counsel appearing for intervener requested time to file rejoinder on the reply filed by the original Respondent.

Intervener shall file rejoinder within one week serving a copy in advance to the other side.

List the matter on 15.11.2017.



**MANORAMA KUMARI**  
**MEMBER JUDICIAL**



**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 2nd day of November, 2017.